



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 114
IA No. 48/JPR/2020
CP No. (IB)- 147/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Mr. Jatin Basantani

...Operational Creditor/Applicant

Versus

Agrilife Technologies Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Amol Vyas, Adv.

For the Respondent : Prateek Kedawat, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing for the Petitioner/ Operational Creditor. Mr. Prateek kedawat, Adv, appearing for the Respondent/ Corporate Debtor. It is seen in the order dated 13.09.2019, a DD for Rs. 3,05,717/- drawn on Axis Bank Ltd. bearing DD No. 005894 dated 12.09.2019 in the name of Mr. Jatin Basantani has been handed over to the Petitioner by the Respondent. Today Mr. Amol Vyas, Adv. Learned Counsel for the Operational Creditor/ Applicant submits that amount admitted has been received by him. He does not want to proceed with this application and seeks to withdraw the application. CP No. (IB)- 147/9/JPR/2019 is dismissed as withdrawn admitted amount has been received by the Petitioner. All pending IA/CAs stand disposed of.

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(Prasanta Kumar Mohanty)
Technical Member

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(Deep Chandra Joshi)
Judicial Member

August 18, 2022
VG